

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.454 of 1997  
O.A.1228 of 1997

Date of Order : 18.6.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

S.N.MISHRA & ORS.

Vs.

UNION OF INDIA & ORS.  
(S.E.RAILWAY)

For the applicants : Ms.B.Mandal, counsel.

For the respondents : None

ORDER

In M.A.454 of 1997, the applicants have prayed for setting aside the transfer order or staying the same by an order of injunction for the ends of justice.

2. None appears on behalf of the respondents.
3. An order of setting aside the impugned order cannot be granted as an interim relief, as prayed for in this miscellaneous application. Hence the M.A. is dismissed, without passing any order as to costs.
4. The respondents are directed to file reply to O.A.1228 of 1997 before the next date fixed for hearing. The O.A. be listed on 31.8.1998.
5. Ld.counsel for the applicants is directed to communicate this order to the respondents by registered post.

(D.Purkayastha)  
Judicial Member